

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.14/2011 with I.A.No. 21/2011**

Sub: Gaming by M/s Gujarat Fluorochemicals Limited, Nodia (Misuse of grant of open access and violation of CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009.

Date of hearing : 28.11.2011

Coram : Dr. Pramod Deo, Chairperson.  
Shri V.S Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.

Respondent : M/s Gujarat Fluorochemicals Limited, Nodia.

Parties present : Shri Aditya Madan Advocate for the RRVPNL  
Shri S.K.Jain, RRVPNL  
Shri S.K.Goyal, RRVPNL  
Shri Dinesh Khandelwal, RRVPNL  
Shri Vikas Singh, Senior Advocate, GFL  
Miss Joyoti Prasad, NRLDC

**Record of Proceedings**

The learned senior counsel for the respondent submitted that he has not received the copy of the reports dated 8.8.2011 and 14.9.2011 submitted by NRLDC and requested for a short adjournment.

2. The Commission directed the Secretary of the Commission to investigate into the circumstances under which the reports dated 8.8.2011 and 14.9.2011 were not dispatched to the respondent along with ROP dated 29.9.2011 and submit a report to the Commission.

3. The Commission further directed the staff of Commission to provide copy of the reports dated 8.8.2011 and 14.9.2011 submitted by NRLDC to the

respondent by 9.12.2012 who may file its response, if any, with an advance copy to the petitioner and NRLDC, on or before 16.12.2011.

4. The petition along with I.A.No. 21/2011 shall be listed for hearing on 12.1.2012.

(T. Rout)  
Joint Chief (Law)